

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 201
CP No. 200(ND)/2007
TA No. 149/2018
Under Section 397/398 of
Companies Act, 1956**

In the matter of:

Shri Hanuman Prasad Chaudhary & Anr.

...Petitioners

Versus

M/s Devesh Hotel & Resort Pvt. Ltd. & Ors.

...Respondents

Due to paucity of time, the matter could not be taken up. Post the matter to
13.02.2023.


(Prabhu Dayal Sewda)
Court Officer

January 23, 2023